

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-1094/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

ADOF Games LLP

**.....Applicant**

Vs.

Mobisense Digital Media LLP

**.....Respondent**

**Order delivered on 08.10.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Abhishek Vikram, Adv.

For the Respondent : Mr. Dhanraj Chodhary, AR

**ORDER**

The learned counsel for the applicant and authorized representative from the Corporate Debtor Mr. Dhanraj Chodhary who states from Finance Department of Corporate Debtor make a joint statement that the matter is settled and places application for disposal of the matter. Application is signed by both the parties with the details of payments. Hence application is allowed and the matter is disposed of settled. The IB-1094/(ND)/2018 is disposed of in terms of above settlement.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

